

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 25/RP/2018
In
Petition No. 108/TT/2016**

Coram:

**Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member**

Date of Order : 30.01.2019

In the matter of:

Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999, seeking review/modification of the order dated 15.5.2018 in the Petition No. 108/TT/2016.

And in the matter of:

Teestavalley Power Transmission Limited,
2nd Floor, Vijaya Building,
17, Barakhamba Road, New Delhi-110001.

...Review Petitioner

Vs

1. Teesta Urja Ltd.
2nd Floor, Vijaya Building
17, Barakhamba Road, New Delhi – 110001
2. PTC India Ltd
2nd Floor, NBCC Tower
15, Bhikaji Cama Place, New Delhi – 110066
3. Energy and Power Department,
Government of Sikkim,
Kazi Road, Gangtok – 737101, Sikkim
4. Sneha Kinetic Power Projects Pvt. Ltd.
Sonam Complex, Jeevan Theng Marg Development Area
Near Little Pixel International School,
Gangtok – 737101, Sikkim.



5. Powergrid Corporation of India Ltd.,
Saudamini, Plot No.2, Sector 29,
Near IFFCO Chowk
Gurgaon – 122001, Haryana
6. Punjab State Power Corporation Ltd.
The Mall, Patiala – 147001, Punjab
7. Uttar Haryana Bijli Vitran Nigam Limited
Vidyut Sadan, Plot No. C16, Sector-6
Panchkula – 134109, Haryana
8. Dakshin Haryana Bijli Vitran Nigam Limited
Vidyut Sadan, Vidyut Nagar,
Hisar – 125005, Haryana
9. Haryana Power Purchase Centre
Shakti Bhawan, Sector-6
Panchkula – 134109, Haryana
10. Ajmer Vidyut Vitran Nigam Ltd.
Vidyut Bhawan, Panchsheel Nagar,
Makarwali Road
Ajmer– 305004, Rajasthan
11. Jaipur Vidyut Vitran Nigam Ltd.
Vidyut Bhawan, Janpath
Jaipur - 302005, Rajasthan
12. Jodhpur Vidyut Vitran Nigam Ltd.
New Power House, Industrial Area
Jodhpur – 342003, Rajasthan
13. Rajasthan Urja Vikas Nigam Ltd.
Vidyut Bhawan, Janpath
Jyoti Nagar Jaipur – 302005, Rajasthan
14. Uttar Pradesh Power Corporation Ltd.
Shakti Bhawa, 14, Ashok Marg
Lucknow – 226001, Uttar Pradesh

.....Respondents

For Review Petitioner : Shri Abhishek Vats, Advocate for TPTL

For Respondents : Shri S.K. Agarwal, Advocate for Rajasthan
Discoms



ORDER

Instant Review Petition is filed by Teestavalley Power Transmission Limited ('TPTL') seeking review of the order dated 15.5.2018 in Petition No. 108/TT/2016 wherein the Commission determined transmission charges of 400 kV D/C Teesta-III HEP-Rangpo Section upto LILO point at Rangpo under Teesta III Rangpo Section for the tariff period 2014-19 under Section 62 and 79(1)(d) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 ("the 2014 Tariff Regulations").

2. Aggrieved by the said order dated 15.5.2018, the Review Petitioner has sought review of the said order on the following grounds:-

a. The Commission did not condone the time over-run in case of the 400 kV D/C Teesta III-Rangpo Section upto LILO point at Rangpo for the period 1.7.2016 to 14.11.2016 (4 months and 13 days) on the ground that the Review Petitioner did not explain the time taken for stringing Circuit 2 and Circuit 1(a). However, the Review Petitioner made specific submissions in the main petition for the said duration of time over-run but the Commission failed to take into consideration the same.

b. An amount of ₹858.01 lakh has been deducted twice in respect of Circuit No.2 from the (i) hard cost as on COD and (ii) total IDC and IEDC claimed as on COD which is contrary to the Petitioner's Audited Certificate dated 15.9.2017.

3. During the hearing on 22.1.2019, learned counsel for the Review Petitioner contended that the Commission has failed to take into consideration TPTL's



submissions regarding time over-run in execution of Teesta III-Rangpo Section for the period from 1.7.2016 to 14.11.2016. He submitted that during hearing of the main petition, letter dated 17.8.2016 addressed to District Collector, East Sikkim and letter dated 8.9.2016 requesting Superintendent of Police, East Sikkim to intervene and provide police protection to TPTL site officials were not readily available with it and it came in its possession subsequently. On the intervention of District Magistrate, the work resumed on 25.9.2016 and was completed before 15.11.2016. He also reiterated that ₹858.01 lakh has been wrongly deducted twice.

4. We have considered the submissions of the Review Petitioner. Admit and issue notice to the Respondents.

5 The Review Petitioner is directed to serve the copy of the Review Petition on the Respondents by 8.2.2019. The Respondents shall file their reply by 28.2.2019, with advance copy to the Review Petitioner, who shall file its rejoinder, if any, by 7.3.2019. The parties shall ensure completion of pleadings within the due date as mentioned above.

6. The matter shall be listed for hearing in due course for which separate notices shall be issued to the parties.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(P.K. Pujari)
Chairperson

